

3.O.A. NO. 060/00743/14

P.K. Khanna Vs. U.O.I. & Others

29.08.2014

Present: Mr. Karnail Singh, counsel for the applicant

1. Admittedly, the applicant has served a representation recently on 28.07.2014 seeking benefit of proforma promotion in pursuance of the orders of the High Court, which is a prayer in the present O.A. also.
2. As per Section 21 of the Administrative Tribunals Act, 1985, an O.A. can be filed by the aggrieved person after six months from the filing of a representation by him in case of no response thereto from the respondents.
3. Apparently, the applicant has filed the present O.A. just after a month from the filing of a representation, without waiting for its outcome, therefore, the same is held to be pre-mature and dismissed as such.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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